

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No. 505

T. A. No.

1991

DATE OF DECISION 29.4.91

S. Cehllappan Nair \_\_\_\_\_ Applicant (s)

Mr. M R Rajendran Nair \_\_\_\_\_ Advocate for the Applicant (s)

Versus

Collector of Central Excise \_\_\_\_\_ Respondent (s)  
Cochin and others

Smt. K B Subhagamani, ACGSC \_\_\_\_\_ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. N. V. KRISHNAN, ADMINISTRATIVE MEMBER

The Hon'ble Mr. N. DHARMADAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? ➤
3. Whether their Lordships wish to see the fair copy of the Judgement? ➤
4. To be circulated to all Benches of the Tribunal? ➤

JUDGEMENT

MR. N. V. KRISHNAN, ADMINISTRATIVE MEMBER

The applicant is an Air Customs Officer working at the Airport, Trivandrum. He claims that he gave valuable information to the authorities about 6 gold biscuits being brought by one Abudulkhader of Pathanamthitta. It is stated that 10 gold biscuits of value Rs. 3.6 lakhs was seized. He states that in accordance with the existing reward rules, he is entitled to 20% of the value seized as reward. The representation dated 22.10.90 was therefore submitted to the first respondent and this was not disposed till this

application was filed on 21.4.91.

2. When the case came for admission we felt that this is a matter which can be disposed of by directing the respondents to make a statement. Accordingly, when the case came for hearing today, the learned counsel submitted on the basis of instructions that by order dated 25.4.91 the first respondent has sanctioned a reward of Rs. 20,225/- to 24 persons including the applicant, his share in the reward being Rs. 10,000/-.

*check*

It is submitted that the first respondent gave sanction to the reward in the light of powers vested with him. It is however submitted that it is an interim award to the applicant and the final award will be passed on a decision of a Committee constituted for this purpose in accordance with rules.

3. In view of the statement and having heard the counsel, we are of the view that the interest of justice would be met if we direct the first respondent and the 3rd respondents to ensure that the concerned Committee is constituted and final decision with regard to the applicant is taken within a period of three months from the date of receipt of a copy of this order. We do so. The application is disposed with the above direction.

*N. Dharmadan*  
(N. DHARMADAN)  
JUDICIAL MEMBER

*29.4.91*

*N. V. Krishnan*  
(N. V. KRISHNAN)  
ADMINISTRATIVE MEMBER

*29/4*